

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 61737 of 2018

[Arising out of Order-in-Appeal No. JNK-EXCUS-APP-125-126-18-19 dated 11.06.2018 passed by the Commissioner (Appeals), CGST, Rail Head Complex, Jammu]

M/s S D S Ramcides Crop Science P Ltd

.....Appellant

Phase II, Lane II, Sidco Industrial Complex, Bari
Brahmana, Jammu and Kashmir

VERSUS

**Commissioner of Central Excise and ST,
Jammu & Kashmir**

.....Respondent

OB-32 Rail Head Complex, Jammu & Kashmir 180012

WITH

Excise Appeal No. 61738 of 2018

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Brahmana, Jammu and Kashmir

VERSUS

Commissioner of –

.....Respondent

Address **Commissioner of Central Excise
and ST, Jammu & Kashmir**

OB-32 Rail Head Complex, Jammu & Kashmir 180012

APPEARANCE:

None for the Appellant

Shri Yashpal Singh, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60072-60073/2025

DATE OF HEARING: 09.01.2025
DATE OF DECISION: 09.01.2025

S.S.GARG:

Ld. Counsel for the appellant seeks to withdraw these appeals vide his letter dated 08.01.2025. Prayer is allowed. Both the appeals are dismissed as withdrawn.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)